

QUOTATION NOTICE

Quotation Number	S4-32214/2013
Due date and time for receipt of quotations	2.30 pm on 30.06.2015
Date and time for opening of quotations	3.00 pm on 30.06.2015
Date up to which the rates are to remain firm for acceptance	Two years
Designation and address of officer to whom the quotation is to be addressed	The Registrar (Administration) High Court of Kerala, Kochi- 31
Superscription: " <i>Quotation for the supply of good quality raincoats on running contract basis for a period of two years</i> ".	

Sealed quotations are invited for the purchase of good quality raincoats on running contract basis for a period of two years. The approximate number of raincoats presently required is 30 and may vary accordingly. The necessary superscription, due date for the receipt of quotations, the date up to which the rates will have to remain firm for acceptance and the name and address of the officer to whom the quotation is to be sent are noted above. Any quotation received after the time fixed on the due date is liable to be rejected. Quotations not stipulating period of firmness and with price variation clause and/ or 'subject to prior sale' condition are liable to be rejected.

The acceptance of the quotations will be subject to the following conditions:

1. Acceptance of the quotation constitutes a concluded contract. Nevertheless, the successful tenderer must within a fortnight/ a month after the acceptance of his quotation furnish 5 per cent of the amount of the contract as security deposit and execute an agreement at his own cost for the satisfactory fulfillment of the contract, if so required.
2. Withdrawal from the quotation after it is accepted or failure to supply within a specified time or according to specifications will entail cancellation of the order and purchases being made at the offerers expenses from elsewhere, any loss incurred thereby being payable by the defaulting party. In such an event the High Court reserves also the right to remove the defaulter's name from the list of High Court suppliers permanently or for a specified number of years.
3. Samples, duly listed, should be forwarded if called for under separate cover and the unapproved samples got back as early as possible by the offerers at their own expenses